

रेल मंत्री (श्री प्रकाश चन्द्र सेठी) :

(क) जी नहीं। लिखित परीक्षा आयोजित करने और उम्मीदवारों के अंतिम चयन के बीच समय अन्तराल बड़ी संख्या में उम्मीदवारों के शामिल होने के कारण होता है, कभी कभी तो कुछ रेल सेवा आयोगों के मामले में यह संख्या 2 से 3 लाख तक हो जाती है। इतनी बड़ी संख्या में उम्मीदवारों की उत्तर पुस्तिकाओं के मुल्यांकन [तदुपरांत मौखिक परीक्षाओं के आयोजन और अकों को अंतिम रूप से तालिकाबद्ध करने में समय लगता है।

(ख) पिछले लगभग दो वर्षों से संबंधित सूचना निम्नलिखित है:—

छह: महीनों के बाद नियुक्तियों की संख्या 909

एक वर्ष से अधिक बाद नियुक्तियों की संख्या—410

(ग) आमतौर पर सफल उम्मीदवारों को चयन के छः महीनों के भीतर ही नियुक्त कर दिया जाता है। तथापि जहां प्रवरण के एक या दो वर्ष बाद रिक्त होने वाले प्रत्याशित पदों के लिये भर्ती की जाती है वहां रिक्तियां होने पर नियुक्तियां की जाती हैं।

**National sports Bodies to provide bodies and official for Asian Games.**

\*288. SHRI RAMJIBHAI MAVANI: Will the Minister of EDUCATION AND CULTURE be pleased to lay a statement showing:

(a) whether some of the national sports bodies have not yet cooperated in providing judges and officials for conducting disciplines in the coming Asian Games;

(b) If so the names of such bodies and the action taken against them such as derecognition, suspension of grants aids and debarring of entries; and

(c) What alternative arrangements are proposed in the matter?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) The special Committee, IX Asian Games, who are responsible for the conduct of the Games have informed this Ministry that the National Sports bodies have extended full cooperation to them with regard to providing technical officials for conduct of different disciplines during IX Asian Games.

(b) Does not arise.

(c) Does not arise.

**Release of Indians Imprisoned in Burma**

\*289. SHRI P. M. SAYEED:  
SHRI H. N. MANJE  
GOWDA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government of India have continued negotiations with the Burma Government for the speedy release of 120 Indian held in Burma;

(b) if so, at what stage the talks are at present;

(c) by what time the final decision in regard to their release is likely to be taken;

(d) how these Indians had crossed into Burma; and

(e) the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) to (e) There is no fixed set of Indians held in Burma about whom negotiations need to be held with the Burmese Government. From time to time, the Burmese authorities apprehend people they believe to be Indians who have infringed Burmese regulations. The majority of such cases arise because of irregular entry into Burma, which in turn occurs because of the long land border. The detenus are released periodically, depending largely on the period for

which they have been sentenced. According to the latest figures made available by the Burmese authorities on the 6th July, 1982, there are at present 58 Indian detenus in Burmese jails.

Our Mission in Rangoon is in regular touch with the Burmese authorities regarding the welfare, release and, where necessary, return home of such Indian nationals who have to be distinguished from people of Indian origin.

#### U.S. Bases in Gwadar, Trincomali and St. Martin

\*291. SHRI BHIKU RAM JAIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) are Government aware that the US foreign bases in Gwadar (Pakistan) Trincomali (Sri Lanka), and in the St. Martin Island (Bangladesh) are in progress;

(b) whether Government have raised the issue with concerned neighbouring countries;

(c) what is the reaction of Government in this regard; and

(d) has any note been exchanged with the US Government in this context?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) to (d) Government have seen reports in the press that the U.S. is establishing bases at Gwadar in Pakistan, Trincomalee in Sri Lanka and St. Martin's Island in Bangladesh. Government have also noted the denials by the Governments of Pakistan, Sri Lanka and Bangladesh in this regard.

Government of India are opposed to the establishment of any foreign base in the Indian Ocean region as it would be a threat to our security and to the peace and tranquility of the region as a whole.

#### Admission of SC/ST Students in M.A. Classes of Delhi University

\*295. SHRI BHEEKHABHAI: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether it is a fact that during 1980-81 in the Delhi University admissions to the M.A. Classes in Arts and Science Students belonging to the Scheduled Castes and Scheduled Tribes have been refused due to low percentage of marks;

(b) whether it is Government policy not to give relaxation for admission of the Scheduled Castes and Scheduled Tribes in the M.A. Classes in the Delhi University, if so, the reasons thereof; and

(c) what is the present policy in this respect?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):

(a) In Delhi University during 1980-81, for admission to M.A. Courses, 5 per cent relaxation in the minimum qualifying marks was given to Scheduled Castes and Scheduled Tribe candidates. For admission to M.Sc. Courses, students belonging to these categories were given weightage of 5 per cent in the aggregate marks or in the subject offered or in the marks obtained at the screening test. Such students of Scheduled Castes/Scheduled Tribes as did not fulfill these eligibility conditions were not admitted.

(b) and (c). According to the Government/UGC guidelines, 20 per cent of the seats are reserved for SC/ST candidates and they are also given a concession of 5 per cent in the percentage of marks required for admission to any course. In case of 20 per cent seats earmarked for SC/ST candidates remain unfilled, Government have suggested that the proposal for giving further relaxation in the marks so that all the reserved seats are filled by candidates belong-